

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:182

ANSWERED ON:13.03.2012

UPGRADATION WORK IN GOVERNMENT QUARTERS

Tagore Shri Manicka

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the procedure adopted by the contractor for using electricity to carry out the upgradation work in Government quarters/Member of parliament flats/bungalows in Lutyens Zone in Delhi;
- (b) the minimum and maximum period given to the contractors for carrying out upgradation work in each of the above Government accommodation;
- (c) the details of penalty imposed on contractors if the upgradation work is not carried out in the minimum required period; and
- (d) the steps taken/proposed to be taken by the CPWD authorities to ensure that the upgradation work is completed within the minimum required period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): The contractor is required to make his own arrangement of electricity to carry out the up-gradation work in Government quarters. Either he has to get temporary electricity connection sanctioned from local body and to pay electricity charges directly to supplying agency or he has to make his own arrangement of Generator set etc.
- (b): The period given to contractor to carry out up-gradation works, depends upon the nature and quantum of work including availability of bungalows or flats subject to convenience of the allottees,
- (c): Penalty is imposed on the contractor for portion of delay on his part as per contract conditions,
- (d): Regular monitoring is done by CPWD for ensuring timely completion of upgradation works within the stipulated time.